

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**M/S UTKAL STEEL LIMITED**

Relevant Particulars	
1. Name of corporate debtor	M/s Utkal Steel Limited
2. Date of incorporation of corporate debtor	16th December, 1970.
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Cuttack.
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U271090R1970PLC000546
5. Address of the registered office and principal office (if any) of corporate debtor	Shree complex, Udit Nagar, Rourkela, Sundargarh, Orissa -769012.
6. Insolvency commencement date in respect of corporate debtor	17th June, 2026
7. Estimated date of closure of insolvency resolution process	14th December, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Pankaj Bhattad Reg No. IBBI/IPA-001/IP-P-02841/2023-2024/14362
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Finvin Tumaround and Restructuring Pvt Ltd, 605, Sunteck Crest, Mukund Nagar, Andheri Kurla Road, Andheri (E), Mumbai City, Maharashtra, 400059 Email: <a href="mailto:rppankajbhattad@gmail.com">rppankajbhattad@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Finvin Tumaround and Restructuring Pvt Ltd, 605, Sunteck Crest, Mukund Nagar, Andheri Kurla Road, Andheri (E), Mumbai City, Maharashtra, 400059 Email: <a href="mailto:cirp.utkal@gmail.com">cirp.utkal@gmail.com</a> (Note kindly CC <a href="mailto:rppankajbhattad@gmail.com">rppankajbhattad@gmail.com</a> )
11. Last date for submission of claims	1st July, 2026.
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Not applicable.

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the **M/s Utkal Steel Limited** on **17th June, 2026**.

The creditors of **M/s Utkal Steel Limited**, are hereby called upon to submit their claims with proof on or before **17th June, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Pankaj Bhattad  
Interim Resolution Professional  
In the Matter of M/s Utkal Steel Limited  
IBBI/IPA-001/IP-P-02841/2023-2024/14362  
AFA Valid Till: 31st December, 2026  
19th June, 2026  
Mumbai